

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.18960-18961/2010

(From the judgement and order dated 14/05/2010 in WP No. 1497/2010 & RA No. 344281/2009 in WP No. 14775/2006 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S NIJHARA BROTHERS
VERSUS
CANARA BANK & ORS.
(With prayer for interim relief and office report)

Date: 08/08/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)	Mr. Sanjay Parikh, Adv.
	Mr. A.N. Singh, Adv.
	Ms. Mamta Saxena, Adv.
	Ms. Anitha Shenoy, Adv.
For Respondent(s)	
r-4	Mr. P.C. Agarwal, Sr. Adv.
	Mr. Ambuj Agarwal, Adv.
	Mr. Nitin Singh, Adv.
	Ms. Vipin Gupta, Adv.
	Mr. Jitendra Mohan Sharma, Adv. (N/P)
rr 1 & 2	Mr. Praveen Jain, Adv.
	Mr. Mukesh Kumar, Adv.
	Mrs. Meenakshi Sood, Adv.
	for M/S. M.V. Kini & Associates
r-5	Mr. Abinash Kumar Mishra, Adv.

UPON hearing counsel the Court made the following

ORDER

Perused the letters.
Let rejoinder affidavit be filed within
four weeks.
List thereafter.

(VINOD LAKHINA)
Court Master

(KUSUM GULATI)
Court Master